

(9)

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 94/(MAH)/2013
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 02.09.2016

NAME OF THE PARTIES: Mr. Anilkumar Poddar
V/s.
M/s. Responsive Industries Ltd.

SECTION OF THE COMPANIES ACT: 219 of the Companies Act 1956.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Anil Kumar Poddar	Anil	Anil 10/9/16
2	Alpa Ramani	Company Secretary	Alpa 12/09/16

Order

CP. No. 94/219/CLB/MB/MAH/2013

Both the parties are present. The petitioner submits that he will produce the date of acquisition of share of company in the next hearing. At the request of the parties the matter is adjourned.

The case is posted on 20.10.2016 for hearing.

sd/-

(M.K.Shrawat)
Member (J)

sd/-

(V.Nallasenapathy)
Member(T)

Dated 2nd September, 2016